

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the IBBI (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
JBM HOMES PRIVATE LIMITED

Sl.No.	Particulars	Details
1.	Name of the Corporate Debtor	JBM HOMES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	13/01/2015
3.	Authority under which Corporate Debtor is incorporated /registered	Registrar of Companies, Chennai
4.	Corporate Identity No. of Corporate Debtor	U74999TN2015PTC098813
5.	Address of the registered office and principal office (if any) of Corporate Debtor	No.47, Bazaar Road, Pallavaram Chennai – 600043, Tamil Nadu
6.	Date of closure of Insolvency Resolution Process	12/09/2023
7.	Liquidation commencement date of Corporate Debtor	12/09/2023 (NCLT Order copy received on 14/09/2023)
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: Mr. Venkataraman Subramanian IBBI Regn. No. IBBI/IPA-002/IP-N01068/2020-21/13433
9.	Address and e-mail of the Liquidator, as registered with the Board	Flat No A 4, Ramar Kutil, 3/5 Second Main Road, Gandhi Nagar, Adyar, Chennai-600 020, Tamil Nadu Email: ipvenkataraman@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road (off. Poonamallee High Road), Chetpet, Chennai – 600 031 Phone: 044-2836 1636 Email: jbmhomesliq@gmail.com
11.	Last date for submission of claims	12/10/2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **JBM Homes Private Limited** on 12th September 2023.

The stakeholders of **JBM Homes Private Limited** are hereby called upon to submit their claims with proof on or before 12th October 2023, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.

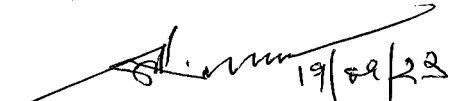
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Date : Date: 19/09/2023

Place: Place: Chennai




19/09/23

Venkataraman Subramanian

Liquidator

IBBI Regn. No. IBBI/IPA-002/IP-N01068/2020-21/13433

Authorisation for Assignment valid upto 13/02/2024

Irdai forms panel to create Bima Sugam platform

GEORGE MATHEW
Mumbai, September 18

INSURANCE REGULATOR IRDAI has formed a steering committee, which will act as the apex decision making body for creation of its ambitious Bima Sugam platform, and it indicated that it will soon appoint a project consultant for which Request for Proposal (RFP) has already been issued.

While Bima Sugam will enable individuals to buy a life, health, motor or property insurance policies online, its implementation has now been postponed thrice. The platform will enable easy access under a single roof for insurance companies, agents, brokers, banks and even aggregators. The platform will act as a centralised database which will assist consumers with all insurance related queries. It will also pave the way for a speedy acceptance of new or sandbox products.

After changing the deadline twice, the regulator has now set a new deadline of July 2024 for its "game changing" Bima Sugam project to go live and has for the first time unveiled the entire spectrum of services to be provided by this mega tech project. It will be



a centralised marketplace and a one-stop-shop for all insurance-related queries, including policy purchase, claim settlement, insurance advice and grievance redressal.

The steering committee is comprised of Rakesh Joshi, Member, Finance and Investment, IRDAI, Anup Bagchi, MD & CEO ICICI Prudential Life Insurance, Naveen Tahilyani, MD & CEO, Tata AIA Life Insurance, Mahesh Balasubramanian, MD & CEO, Kotak Life Insurance, Nilesh Garg, MD & CEO, Tata AIG General Insurance, Prasun Sikdar, MD & CEO, Manipal Cigna Health Insurance,

Inderjeet Singh, Secretary General, General Insurance Council and Satyendra Nath Bhattacharya, Secretary General, Life Insurance Council.

Further, Cyril Amarchand Mangaldas (CAM) has been appointed as the legal counsel for the project. Responsibilities of CAM will include incorporation of Section 8 not-for-profit company which will be the company owning the Bima Sugam platform. The platform will support all personal and commercial/business insurance requirements and support in identifying and comparing optimal products to meet user requirements within stipulated timelines. The entire spectrum of insurance offerings through the platform will include life insurance and all its variants - term plans, savings (Par and Non-Par), annuity and pension plans -- ULIP products, health insurance and all its variants, vehicle insurance (TP and OD), travel insurance, personal accident insurance, property insurance, commercial insurance, marine insurance, agricultural insurance and any other insurance product planned to be listed on the platform as decided by the two councils.

Will oil hit \$100? It already touched in some markets

SUPPLY DEFICIT BUOYS PRICES

■ Brent crude futures rose 79 cents to \$94.72 a barrel by 11:57 a.m. ET (15:57 GMT), while U.S. West Texas Intermediate crude futures were up \$1.24 at \$92.01

■ Citi on Monday became the latest bank to predict that Brent prices could exceed \$100 a barrel this year

ALEX LAWLER
London, September 18

WITH OIL INVESTORS and traders focused on an oil-price rally that has come close to \$100 a barrel, some grades of crude oil are already trading above that milestone, highlighting an expectation of tight supply.

The outright price of Nigerian crude Qua Iboe surpassed \$100 a barrel on Monday, according to LSEG data. Malaysian crude Tapis reached \$101.30 last week, said Bjarne Schieldrop, analyst at Swedish bank SEB, in a report.

Oil has risen to its highest level of 2023 as investors are focused on the prospect of a supply deficit in the fourth quarter after Saudi Arabia and Russia extended supply cuts. The two are the biggest pro-

ducers in the OPEC+ group, most other members of which are also curbing output.

"The overall situation is that Saudi Arabia and Russia are in solid control of the oil market," Schieldrop said.

Brent oil futures, a global benchmark, traded as high as \$94.89 on Monday and the related benchmark used for trading much of the world's physical cargoes, called dated Brent, stood just above \$96 according to LSEG.

Brent and US West Texas Intermediate crude futures are on track for their biggest quarterly increases since Russia's invasion of Ukraine in the first quarter of 2022.

Citi on Monday became the latest bank to predict that Brent prices could exceed \$100 a barrel this year.

—REUTERS

Gold ETF inflows at 16-month high

PRESS TRUST OF INDIA
New Delhi, September 18

GOLD EXCHANGE-TRADED FUNDS (ETFs) attracted Rs 1,028 crore in August, making it the highest inflow in 16 months, amid continued hikes in interest rates in the US, which led to a slowing down in growth rate there.

With this, the year-to-date inflow in the category has reached more than ₹1,400 crore, data with the Association of Mutual Funds in India (Amfi) showed.

Apart from inflow, the asset base of Gold ETFs and investors' account or folio numbers increased in the period under review.

According to data, gold-linked ETFs have seen an inflow



of ₹1,028 crore in August. This came following an inflow of ₹456 crore in the segment in July.

Before that, Gold ETF saw inflow to the tune of ₹298 crore during the April-June period after three quarters of consecutive outflow. The category saw a withdrawal of ₹1,243 crore in

the March quarter, ₹320 crore in the December quarter, and ₹165 crore in the September quarter.

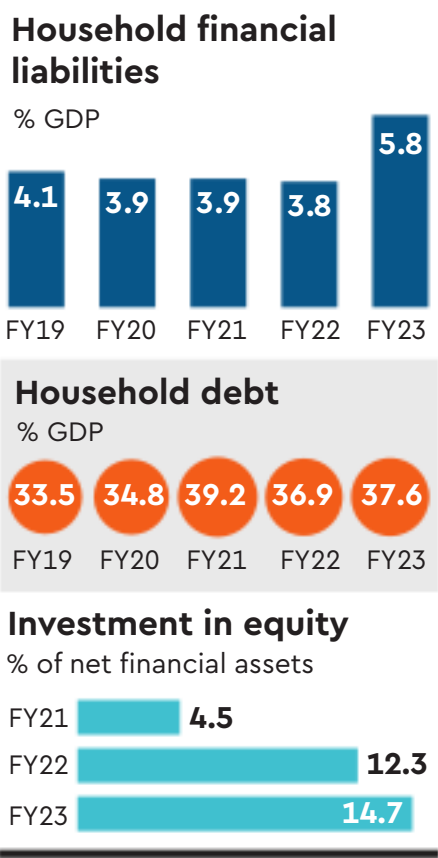
The month of August witnessed the highest monthly inflow into Gold ETFs since April 2022 when the category attracted ₹1,100 crore on the back of the Russia-Ukraine war.

Flows into Gold ETFs have been subdued since then as the US Federal Reserve embarked on its tightening cycle.

Gold prices in recent times have come off from its all-time high levels, thereby providing some buying opportunity, particularly after a sharp rally it witnessed since March this year, Melvyn Santarita, Analyst - Manager Research at Morningstar India, said.

FROM THE FRONT PAGE

Household savings fall to nearly 50-year low



NIKHIL GUPTA, economist at Motilal Oswal said the combination of weak income growth and falling financial savings, led by borrowings, is unsustainable. "We believe that consumption growth is unsustainable. Whether it will be substituted by investments is not our base case, though the jury is still out," Gupta said. According to Gupta, the household debt is the second-highest annual flow post independence.

Household savings, RBI data show, came in at ₹13.76 trillion in FY23 compared with ₹16.96 trillion in FY22. To be sure, the trend could reverse if the economy picks up pace and real incomes grow. However, both consumption and investments could be impacted if savings don't pick up meaningfully in the current year.

In a break from trend, private consumption final expenditure (PFCE) improved to 6% y-o-y in Q1FY24, higher than the 2.8% y-o-y in Q4FY23 and 2.2% y-o-y in Q3FY23, likely helped by lower inflation. Data for July and August suggest mixed trends for consumption, with passenger wholesale car sales, auto retail sales, and air traffic doing well, but wholesale two-wheeler and tractor sales, rail passenger traffic, aviation cargo and consumer goods imports not faring as well.

The Q1FY24 GDP data revealed that investment was more buoyant than consumption and that urban demand was higher than rural demand. Corporate commentary after the June quarter numbers suggested that while not declining, rural demand was seeing a slow recovery. "Already, we find that rural indicators such as real rural wages and non-durables consumption, are weakening," HSCB India economist Pranjul Bhandari said recently. Real

rural wages contracted for 12 straight months to March.

While the in commodity prices led to better economic activity in the last few quarters, the rising crude oil prices, which are nudging \$95/barrel, could hurt consumption. Moreover, weaker than expected agri-output could also have a bearing on rural demand.

New power plan: India to burn 38% more coal

ACCORDING TO the nationally determined contributions (NDCs), India needs to have 50% installed power capacity from non-fossil fuel sources and reduce emission intensity of its GDP by 45% from the 2005 level, both by 2030.

India has already set up 44% non-fossil fuel power generating capacity and is likely to take it up to 60% by 2030. On emissions, India has reportedly slashed 33% of emissions intensity of its GDP from 2005 level by 2019 itself. However, the announcement to expand the thermal power capacity, instead of retiring polluting plants, even after initiating dozens of clean energy measures shows India wants to ensure energy security at all cost to fuel its growth.

The country has set the ball rolling on various fronts like renewable energy, energy storage systems, critical minerals, international grid connections and green hydrogen so that power shortage does not trip India's fast growth.

"Unless the battery economics improve significantly or we see a significant scale up in pumped hydro projects, there could be some challenges," said Vikram V, vice-president and sector head, corporate ratings, Icra.

"If storage capacity does not come up, we may have to plan for coal-based capacity because we can't go for a scenario of having blackouts," he said, adding meeting peak demands in evenings is becoming a challenge.

While the government may be preparing for all scenarios and hoping for some breakthrough technology in storage, the resources are being spread thin and the message going across to the industry is confusing.

The power minister has asked industry captains to shift to renewable energy, which may be a tough task for power-intensive industries who have captive power plants, while announcing plans to generate more coal power.

"There's a lack of clarity in trying to communicate what you eventually want to do with the mining and thermal power infrastructure," said Aarti

Khosla, founder and director of Climate Trends, a Delhi-based firm that facilitates capacity building for climate action.

She advocated putting the money going into coal projects into grid expansion and transmission line for better evacuation of renewable energy.

A pre-G20 discussion on just energy transition partnership did not find any takers in the G20 meetings. India did not even take that discussion forward as it may not want to talk about shutting of coal power. So, it just talked about expanding renewables.

"Air pollution is a big problem. It is in our own good to make sure that polluting, inefficient or older plants are retired in a rapid way and replaced by renewable power," Khosla said.

PM bids adieu to old Parliament building



"BIDDING GOODBYE to this building is an emotional moment... Many bitter-sweet memories are associated with it. We had differences and disputes but we witnessed 'parivar bhav' (family emotion)." This building will always inspire future generations," he said.

According to Modi, though the existing building had been planned by "foreign powers", it had the "sweat, efforts and money of my countrymen."

Tracing the almost eight-decade-old history of Parliament House, Modi took the Opposition by surprise with his praise of Nehru. The echo of Nehru's historic "Tryst with destiny" speech, he said, will continue to inspire the country's elected representatives.

"The echo of Nehru ji's Stroke of Midnight speech will inspire us. In the same House, Atalji's (Atal Bihari Vajpayee's) words about 'sarkarein aayengi, jayengi; partiyan banengi, bigdengi; lekin yeh desh rehna chahiye' (governments may come and go; parties will be formed or disbanded; but this nation has to live on) continue to echo even today," he said.

He credited P V Narasimha

Rao for India "adopting new economic policies and measures" under his leadership at a time when the "country was reeling under economic distress".

Recalling the journey of India's democracy, Modi said the last day in this heritage building should be dedicated to the over 7,500 Parliamentarians – over 600 women included – who served in this building since Independence.

He also remembered Sardar Vallabhbhai Patel, Ram Manohar Lohia, L K Advani and others for "enriching the discussions and emboldened the voice of the common citizens" in the House.

The Prime Minister used his own story to underline the robustness of Indian democracy. He said he had never imagined that "a child from a poor family, living on a railway platform", would reach Parliament.

"When I first entered... as an MP... I bowed down and honoured the Temple of Democracy. It was an emotional moment... I could have never imagined a child from a poor family, living on the railway platform, would ever be able to enter Parliament. I never imagined I would get so much love."

"But this is the strength of India's democracy and a reflection of the faith of the common man of India towards democracy that a child from a poor family, living on the railway platform, reached Parliament," he said.

Stating that the world is talking about the India story, especially after the success of the G20 Summit and the successful Moon landing of the Chandrayaan-3, the Prime Minister said those were the result of "collective efforts".

He listed the landmark legislation of his government during the last nine years. "The House will always say proudly that (the abrogation of) Article 370 became possible due to it... GST was also passed here... 'One Rank-One Pension' was witnessed (and) 10 per cent reservation for the Economically Weaker Sections was successfully allowed for the first time without dispute," Modi said.

He also recalled the bravery of Bhagat Singh and Batukeshwar Dutt who hurled bombs in the same Parliament building to wake up the British empire from its slumber. "The echo of that bomb still gives sleepless nights to those who wish well for this country," he said.

He remembered the terror attack on Parliament House and the role of those who took bullets to save Members while fighting terrorists. "It was not an attack on the building, but an attack on the Mother of Democracy itself. It was an attack on the soul of India," he said.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR GREY'S EXIM PRIVATE LIMITED OPERATING IN TEXTILE DESIGNING AND MANUFACTURE AT MUMBAI AND BANGALURU

Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP

2. Address of the registered office

3. URL of website

4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ services

6. Quantity and value of main products/ services sold in last financial year

7. Number of employees/ workmen

8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:

10. Last date for receipt of expression of interest

11. Date of issue of the provisional list of prospective resolution applicants

12. Last date for submission of objections to provisional list

13. Process email id to submit EOI

Grey's Exim Private Limited
U51909MH2005PTC151601

A/2 305 Shah & Nahar Industrial Estate Dhanraj Mill Compound Lower Parel Mumbai 400013 (Maharashtra)

Not available

Two Galas located at A/2 309 and 242 Shahs & Nahar Industrial Estate Dhanraj Mill Compound Lower Parel Mumbai 400013 (Maharashtra) Plant and Machinery is located at Saptagiri Bottle Suppliers, No. 46/2, Dasana Pura, Bangalore North (The Corporate Debtor is not operational from 2019-2020)

Not available

Revenue from operations was INR 54,72,28,275 as on 31st March 2019 (As per the last available Balance sheet)

Currently there are no employees/workmen

Mail to greyesim.cirp@gmail.com

http://ssavi.com/running-cases.php

05/10/2023 (Extended with the permission of CoC)

15/10/2023

20/10/2023

Mail to greyesim.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time to time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Date: 19th September, 2023
Place: Mumbai

Mr. Prashant Jain
Resolution Professional of Grey's Exim Private Limited
Regd. No. IBBI/PA-001/IP-P01368/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2.3.9, B/10, Sector 11, Koparkharne, Thane, Navi Mumbai, Maharashtra- 400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, DIVISION BENCH - I, CHENNAI CA(CAA)/29(CHE)/2023

Form No. CAA.2

[Pursuant to Section 230(3) and rule 6 and 7]

In the matter of the Companies Act, 2013

And

In the matter of section 230 to 232 read with section 66 and other applicable provisions of the Companies Act, 2013

And

In the matter of scheme of arrangement Between

Tropical Agro System (India) Private Limited ("Tropical Agro" or "Demerged Company")

And

Green Pesticides Private Limited ("Green Pesticides" or Resulting Company 1)

And

Concept Agrosystem India Private Limited ("Concept Agrosystem" or "Resulting Company 2")

And

Techno Farm Sciences Private Limited ("Techno Farm" or "Resulting Company 3")

And

Their Respective Shareholders

Tropical Agro System (India) Private Limited
A Company incorporated under the Companies Act, 1956, having its registered office at 72, Raja Annamalai Building, Marshalls Road, Egmore, ...
Chennai Tamil Nadu - 600 008

Demerged Company

NOTICE CONVENING THE MEETING OF UNSECURED CREDITORS OF TROPICAL AGRO SYSTEM (INDIA) PRIVATE LIMITED

Notice is hereby given that by an order 25th August 2023, the Chennai Bench of the National Company Law Tribunal has directed a meeting to be held of the Unsecured Creditors of the Demerged Company for the purpose of considering, and if thought fit, approving with or without modification, the arrangement embodied in the Scheme of Arrangement between Tropical Agro System (India) Private Limited, Green Pesticides Private Limited, Concept Agrosystem India Private Limited, Techno Farm Sciences Private Limited and their respective shareholders ("The Scheme").

In pursuance of the said orders and as directed therein, notice is hereby given that the meeting of the Unsecured Creditors of the Demerged Company will be held on 20th October 2023 at 10:00 am at 72, Raja Annamalai Building, Marshalls Road, Egmore, Chennai Tamil Nadu - 600 008, where the said Unsecured Creditors of the Demerged Company are requested to attend.

Copies of the said Scheme of Arrangement and of the Explanatory Statement under section 230 and section 102 can be obtained free of charge at the registered office of the Company, or at the office of its Authorised Representative 72, Marshalls Road, Egmore, Chennai, Tamil Nadu - 600 008. Persons entitled to attend and vote at the meeting, may vote in person or by proxy provided that all proxies in the prescribed form are deposited at the registered office of the Company at 72, Raja Annamalai Building, Marshalls Road, Egmore, Chennai Tamil Nadu - 600 008 not later than 48 hours before the meeting.

Form of Proxy can be obtained from the registered office of the Company.

The tribunal has appointed Mr. V. Nallasenapathy as the Chairperson of the said meeting. Further the tribunal has appointed Mr. Jerin Asher Sojan as scrutinizer for the said meeting. The above-mentioned Scheme of Arrangement, if approved by the meeting, will be subject to the subsequent approval of the Tribunal.

Dated this 19th Day September 2023

Sd/-
V Nallasenapathy
Chairperson appointed for the meeting

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the IBBI (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF JBM HOMES PRIVATE LIMITED

Sl.No. PARTICULARS DETAILS

1. Name of the Corporate Debtor

2. Date of incorporation of Corporate Debtor

3. Authority under which Corporate Debtor is incorporated / registered

4. Corporate Identity No. / Corporate Debtor

5. Address of the registered office and principal office (if any) of Corporate Debtor

6. Date of closure of Insolvency Resolution Process

7. Liquidation commencement date of Corporate Debtor

8. Name and registration number of the Insolvency professional acting as Liquidator

9. Address and e-mail of the Liquidator, as registered with the Board

10. Address and e-mail to be used for correspondence with the Liquidator

11. Last date for submission of claims

JBM HOMES PRIVATE LIMITED

13/01/2015

Registrar of Companies, Chennai

U74999TN2015PTC098813

No.47, Bazaar Road, Pallavaram Chennai - 600043, Tamil Nadu

12/09/2023

12/09/2023 (NCLT order copy received on 14/09/2023)

Name: Mr. Venkataraman Subramanian
IBBI Regn. No. IBBI/PA-002/IP-N01068/2020-21/13433

Flat No A 4, Ramar Kuilt, 3/5 Second Main Road, Gandhi Nagar, Adyar, Chennai-600 020, Tamil Nadu
Email: ipvenkataraman@gmail.com

2nd Floor, Hari Krupa, No. 71/1, Mc Nicholas Road (off. Poomalil Highway Road), Chetpet, Chennai - 600 031
Phone: 044-2836 1636
Email: jbmhomesliq@gmail.com

12/10/2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of **JBM Homes Private Limited** on 12th September 2023.

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Venkataraman Subramanian
Liquidator

Date: 19/09/2023
Place: Chennai

IBBI Regn. No. IBBI/PA-002/IP-N01068/2020-21/13433
Authorisation for Assignment valid upto 13/02/2024

SOM DATT FINANCE CORPORATION LIMITED

CIN: L65921DL1993PLC377542

REGD OFFICE: 516, Suneja Tower - I, District Centre, Janakpuri, Delhi - 110058

Tel.: +9810228093, E-mail id: compliancesdf@gmail.com, Website: www.somdattfin.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given that **SOM DATT FINANCE CORPORATION LIMITED** (the "Company") is seeking approval of the Meeting process fairly and transparently. The Scrutinizer for conducting the postal ballot process will be appointed by way of postal ballot through remote e-voting on the following resolution(s):

S. No. Business

Resolution

1. To appoint Dr. Bhaskara Rao Bollineni (DIN: 00008985) as Non-Executive Director of the Company.

Ordinary Resolution

2. To appoint Mr. Bhavanam Ruthvik Reddy (DIN: 08372627) as Whole Time Director and Chief Executive Officer of the Company.

Special Resolution

3. To appoint Mr. Veera Venkata Subba Rao Meka (DIN: 07173955) as Managing Director of the Company.

Special Resolution

4. To appoint Ms. Jayanthi Talluri (DIN: 09272993) as Non-Executive Independent Director of the Company.

Special Resolution

The Postal Ballot Notice ('Notice') is available on the website of the Company at www.somdattfin.com, the website of the National Securities Depository Limited (NSDL) at www.evoting.nsdl.com and on the website of BSE Limited at www.bseindia.com at which the equity shares of the Company are listed.

In compliance with the provisions of the Companies Act, 2013, and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, and 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs (collectively called "MCA Circulars"), the Company has sent the electronic copies of Postal Ballot Notice along with the explanatory statement on **Monday, September 18, 2023, ONLY** through electronic mode, to those Members whose e-mail addresses are registered with the Company/depository participant(s) as on **Friday, September 15, 2023 ('Cut-off date')**. Accordingly, a physical copy of the Notice along with the Postal Ballot Form and prepaid business reply envelope has not been sent to the Members.

The Company has engaged the services of NSDL to provide a remote e-voting facility to all its Members. The remote e-voting period commences on **Wednesday, September 20, 2023, from 9.00 a.m. (IST) and ends on Thursday, October 19, 2023, at 5.00 p.m. (IST)**. The e-voting module shall be disabled by NSDL thereafter. Members who have not updated their e-mail address are requested to register the same in respect to shares held by them in electronic form with the Depository through their depository participant and in respect of shares held in physical form by writing to the Company's Registrar and Transfer Agent, RCMC Share Registry Pvt. Ltd. (RTA) either by email to investor.services@rcmcindia.com or by post investor Cell, RCMC Share Registry Pvt. Ltd. B-25/1, First Floor, Okhla Industrial Area, Phase 2, New Delhi 110 020.

The Board has appointed Mrs. Jyoti Narang (Membership No. 5698 CP No: 5199) partner of Naveen Narang & Associates, Practicing Company Secretaries, as the Scrutinizer for conducting the postal ballot process fairly and transparently.

The Scrutinizer will submit his report to the Board, or any other person authorized by him, after the completion of scrutiny of the e-voting, and the result will be announced on or before Friday, October 20, 2023, and will also be displayed on the Company website i.e. www.somdattfin.com and the website of NSDL at www.evoting.nsdl.com and Intimated to BSE Limited ("BSE"), where the equity shares of the Company are listed, on the said date.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call at 022-4886 7000 and 022- 2499 7000 or send a request to Mr. Amit Vishal, Asst. Vice-President, NSDL, or Mr. Sanjeev Yadav, Asst. Manager, NSDL at evoting@nsdl.co.in or in NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013.

By Order of the Board
SOM DATT FINANCE CORPORATION LIMITED
Sd/-
Neha Agarwal
Company Secretary

Place: Hyderabad
Date: 12th September, 2023